Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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Minutes of NC-V meeting No.02/AM 16 held on 16.04.2015

The meeting No.02/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 16.04.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	MSME
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri Ratan Lal Meena, FTDO	DGFT

The agenda for meeting No.02/AM-16 dated 16.04.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 02/84-ALC3/201 **MEETING DATE** :16.04.2015

1	**Case No.:** 5/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00005/AM16	RLA File : 07/24/040/000126/AM14	Lic.No/Date:0710096908 19.07.2013	Deferred date 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item no. 1&2 is very high and different in application and CAD/CAM. Therefore it may be justified by the firm. It was decided to defer the case for re-listing on 14.05.2015.

2	**Case No.:** 3/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved
	HQ File 01/84/050/00003/AM16	RLA File : 07/24/040/000258/AM14	Lic.No/Date:0710099625 13.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No	Export Product	Export Quantity	Import item	Qty. allowed
1.	Mens trousers made of 55% Linen 45% cotton dyed fabric GSM-200+-10% (style no. MAS148003)	52,800 Nos	55% Linen 45% cotton dyed fabric GSM-200+-10%	1,47,840 Sqms
2.	Mens Trousers made of 55% Linen 45% cotton Bleached fabric made of GSM 200+-10% (style no. MAS148003)	5,050 Nos	55% Linen 45% cotton Bleached fabric made of	63,280 Sqms

			GSM 200+-10%	

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3.	**Case No.:** 4/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved
	HQ File 01/84/050/00004/AM16	RLA File : 07/24/040/000006/AM15	Lic.No/Date:0710103534 09.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Top made of 100% Polyester printed fabric GSM-94+-10% (style no. 345469)	24,200 Nos	100% Polyester printed fabric GSM-94+-10%	36,300 Sqms
2.	Ladies Top made of 100% Polyester Dyed fabric GSM-94+-10% (style no. 345469)	21,700 Nos	100% Polyester Dyed fabric GSM-94+-10%	32,550 Sqms

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4.	**Case No.:** 1/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00001/AM16	RLA File : 07/24/040/000077/AM15	Lic.No/Date:0710104724 03.06.2014	Deferred date 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of inputs for item no. 2 is very high and different in application and CAD/CAM. Therefore it may be justified by the firm. It was decided to defer the case for re-listing on 14.05.2015.

5.	**Case No.:** 6/30/84-ALC3/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00245/AM15	RLA File : 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratified the authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven FIBC Bag: 1 MT consisting of 0.76893 MT polypropline Granules, 0.01207 MT LDPE Granules, 0.09481 MT Synthetic filament Yarn, 0.03017 MT Master batch 0.02413 MT UV stabilizer and 0.00956 pr9inting Ink and Reducer.	1356.080 MT	P.P. Granules	1.10 Kgs./kg. Content in export product.
			LLDPE Granules	1.05 Kgs./kg. Content in export product.
			LDPE for lamination	1.05 Kgs./kg. Content in export product.
			Synthetic Filament yarn	1.05 Kgs./kg. Content in export product
			Master batch (organic compound)	45MT
			U.V. Stabilizer	36MT.
			Printing ink and reducer	14MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6.	**Case No.:** 6/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved
	HQ File 01/84/050/00006/AM16	RLA File : 07/24/040/000210/AM15	Lic.No/Date:0710106674 16.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/7/2015-16/Hos/88 dated 17.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Shirt Dress made of 100% Cotton printed fabric GSM-122+-10% (style no. 1 A87654401)	3100 Nos	100% Cotton printed fabric GSM-122+-10%	3.45 Sqm per piece
2.	Ladies Shirt Dress made of 100% Cotton printed fabric GSM-122+-10% (style no. 1 A87654402)	2500 Nos	100% Polyester Dyed fabric GSM-94+-10%	3.45 Sqm per piece

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

7.	Case No.: 2/2/84-ALC3/2015	Party Name SHAHI EXPORTS PVTG. LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved

	HQ File 01/84/050/00002/AM16	RLA File : 07/24/040/000237/AM15	Lic.No/Date:0710106764 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/7/2015-16/Hos/88 dated 17.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Trousers made of 78% Cotton 20% Polyester 2% elastene dyed fabric GSM-221+-10% (style no. 7654523)	6200 Nos	78% Cotton 20% Polyester 2% elastene dyed fabric GSM-221+-10%	2.60 Sqm per piece

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	**Case No.:** 11/30/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00250/AM15	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	Defer date 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). A deficiency letter was issued by the DC (MSME) on 24.02.2015 in this case. It was decided to defer the case for re-listing on 14.05.2015.

9	**Case No.:** 11/34/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00282/AM15	RLA File : 35/24/040/00018/AM15/	Lic.No/Date:3510044563 20.10.2014	Deferred date 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. As informed by DC (MSME) a deficiency letter has also been issued to the firm vide their letter dated 19.02.2015.It was decided to defer the case for re-listing on 14.05.2015

10	**Case No.:** 4/34/84-ALC3/2014	Party Name SUNNY INTERNATIONAL LTD.	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Deferred
	HQ File 01/84/050/00275/AM15	RLA File : 33/24/040/00013/AM15	Lic.No/Date: 3310030123 30.10.2014	Defer date 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm was requested for CAD/CAM, measurement chart and net content of

inputs in export product in this case vide letter dated 08.04.2015. Therefore it was decided to defer the case for relisting on 14.05.2015.

11.	**Case No.:** 8/34/84-ALC3/2014	Party Name P.K. OVERSEAS	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved
	HQ File 01/84/050/00279/AM15	RLA File : 07/24/040/000339/AM15	Lic.No/Date:0510391869 0505.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their UO note No. 7/55/2015-TSW dated 31.03.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Support Boots (Saddlery Items)	20,000 pieces	7mm Neoprene sheet (920GSM) laminated one side with 100% polyester fabric (100GSM) & other side with 100%Nylon fabrics (330GSM) sheet size 1.27X3.30 Mtrs (=-2%) . Total sheet 2000	0.38526 Sqm per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.: 1/41/84-ALC3/2014	**Party Name:** CHHATARIYA FIRETECH INDUSTRIES.	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved
	HQ File 01/84/050/00369/AM15	**RLA File : 03/94/040/00776/AM15**	Lic.No/Date:0310791052 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP vide their UO note No. 7/56/2015-TSW dated 31.03.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Water deliver hose pipe, namely, synthetic woven jacket rubber lined hose pipes of different sizes and lengths	37,000 Kgs	Unprocessed woven jacket hosepipes	18,717 Kgs
			EPDM Rubber	17,850 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.: 7/2/84-ALC3/2015	**Party Name:** TEXBOND NONWOVENS.	Meet No/Date: 2/84-ALC3/2015 16.04.2015	**Status:** Approved

HQ File 01/84/050/00007/AM16	**RLA File : 04/24/040/00097/AM15**	Lic.No/Date:0410160108 05.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	PP Spun bonded nonwoven fabrics and articles)	91.500 MT	PP Granules	96 MT

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

14.	Case No.: 13/46/84-ALC3/2014	Party Name: SASHIKAR ENTERPRISES PVT.LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Deferred
	HQ File : 01/84/050/00429/AM15	RLA File : 07/24/040/000391/AM15	Lic.No/Date:0710107569 06.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The exact name of the export product is not given in the export description. Therefore a deficiency letter was issued to the firm on 15.04.2015. It was decided to defer the case for relisting on 14.05.2015.

15.	Case No.: 16/46/84-ALC3/2014	Party Name: AMRIT EXPORTS PVT.LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Deferred
	HQ File : 01/84/050/00432/AM15	RLA File : 02/24/040/000206/AM15	Lic.No/Date:0210205527 06.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM of the export product was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 10.04.2015. It was decided to defer the case for relisting on 14.05.2015.

16.	Case No.:3/46/84-ALC3/2014	Party Name: BALLISTIC SAFETY SYSTEMS TECHNOLOGY INDIA PVT.LTD,	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Deferred
	HQ File : 01/84/050/00419/AM15	RLA File : 09/24/040/000623/AM15	Lic.No/Date:0910061601 10.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The CAD/CAM of the export product was not given by the firm in this case. Therefore a deficiency letter was issued to the firm on 10.04.2015. It was decided to defer the case for relisting on 14.05.2015.

17.	Case No.:14/46/84-ALC3/2014	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Deferred

	HQ File : 01/84/050/00430/AM15	RLA File : 06/24/040/00034/AM15	Lic.No/Date:0610038061 11.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 14.05.2015.

18.	Case No.:18/46/84-ALC3/2014	Party Name: SUPER HOUSE LTD	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Approved
	HQ File : 01/84/050/00434/AM15	RLA File : 06/24/040/00036/AM15	Lic.No/Date:0610038062 11.02.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No	Export Product	Export Quantity	Import item	Qty. allowed
1.	Men's trousers made of 80% Polyester 20% cotton fabric 3734.22 Kgs and reflective tape 15960 meter after 5% wastage	4640 Nos	80% Polyester 20% cotton fabric WR 280GSM+-10% width 58/56 inch	3920.931 Kgs
			Reflective Tape 50MM	Net +1%
2.	Men's Jacket made of 80% Polyester 20% cotton fabric 400.22 Kgs and reflective tape 3285.71 meter after 5% wastage	500 Nos	80% Polyester 20% cotton fabric WR 280GSM+-10% width 58/56 inch	420.240 Kgs
			Reflective Tape 50MM	Net +1%
3.	HV coverall made of 80% Polyester 20% cotton fabric 1500.54 Kgs and reflective tape 9325.71 meter after 5% wastage fitted with two zip fastener with lock	1020 Nos	80% Polyester 20% cotton fabric WR 280GSM+-10% width 58/56 inch	1575.570 Kgs
			Reflective Tape 50MM	Net +1%

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19.	Case No.:17/46/84-ALC3/2014	Party Name: SWETA CHAUDHARY	Meet No/Date: 2/84-ALC3/2015 16.04.2015	Status: Deferred
	HQ File : 01/84/050/00433/AM15	RLA File : 02/24/040/00215/AM15	Lic.No/Date:0210205552 12.02.2015	Defer date: 21.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the matter to DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 21.05.2015.

20.	Case No.:6/46/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT. LTD	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred

	HQ File : 01/84/050/00422/AM15	RLA File : 05/24/040/00552/AM15	Lic.No/Date:0510393326 20.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their comments. It was decided to defer the case for relisting on 14.05.2015.

21.	Case No.:19/46/84-ALC3/2014	Party Name: CHINAR FORGE LIMITED	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Deferred
	HQ File : 01/84/050/00435/AM15	RLA File : 30/24/040/00058/AM15	Lic.No/Date:3010103379 23.02.2015	Defer date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 14.05.2015.

22	**Case No.:14/2/84-ALC3/2015**	Party Name:BULKPACK EXPORTS LTD.,	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00014/AM16/	RLA File :56/24/040/00058/AM15/	Lic.No/Date:5610004549 23.02.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of D/o C&PC for their comments. It was decided to defer the case for relisting on 14.05.2015.

23	**Case No.:8/2/84-ALC3/2015**	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00008/AM16/	RLA File :03/94/040/01108/AM15/	Lic.No/Date:0310794115 24.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/3/2015-16/Hos/85 dated 16.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Dyed Woven Blended Fabrics of Cotton 60% / Flax 40%, GSM-425 +/- 10%.	29000 Kgs.	Flax Yarn 10 Lea or 6NM Bleached/Plain.	12412 Kgs.
			Reactive Dyes	1740 Kgs.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	**Case No.:15/2/84-ALC3/2015**	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**

HQ File :01/84/050/00015/AM16/	RLA File :07/24/040/00425/AM15/	Lic.No/Date:0710107702 25.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/5/2015-16/Hos/86 dated 17.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Shirt Dress made of 100% Cotton Denim Fabric, GSM-190 +/- 10% (Style No.Rm87661298).	8400 Nos.	100% Cotton Denim Fabric, GSM-190 +/- 10%	3.0 Sq. Mtrs./ per piece.
2.	Ladies Shirt Dress made of 97% Cotton 3% Elastane Dyed Fabric, GSM-118 +/- 10% (Style No.RM87656360).	5400 Nos.	97% Cotton 3% Elastane Dyed Fabric, GSM-118 +/- 10%	3.0 Sq. Mtrs./ per piece.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:20/2/84-ALC3/2015	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00020/AM16/	RLA File :05/24/040/00565/AM15/	Lic.No/Date:0510393356 25.02.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

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S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Palazzo made with 100% viscose woven printed fabric, GSM 125 +/- 10%.	38000 Nos.	100% viscose woven printed fabric, GSM 125 +/- 10%.	125400 Sq. Mtrs.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/2/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
26	HQ File :01/84/050/00016/AM16/	RLA File :05/24/040/00577/AM15/	Lic.No/Date:0510393427 02.03.2015	Defer Date: 14.05.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. It was decided to defer the case

for relisting on 14.05.2015.

27	**Case No.:10/2/84-ALC3/2015**	Party Name:MOHAK CARPETS PVT.LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00010/AM16/	RLA File :05/24/040/00558/AM15/	Lic.No/Date:0510393447 03.03.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 14.05.2015.

28	**Case No.:17/2/84-ALC3/2015**	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00017/AM16/	RLA File :05/24/040/00581/AM15/	Lic.No/Date:0510393451 03.03.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. It was decided to defer the case for relisting on 14.05.2015.

29	**Case No.:18/2/84-ALC3/2015**	Party Name:MAYA EXPORTS CORPN	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00018/AM16/	RLA File :05/24/040/00575/AM15/	Lic.No/Date:0510393445 03.03.2015	

Decision : The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	60% Viscose 40% Polyester woven Ladies other garments (top), dyed fabric, GSM 76 +/- 10%.	8600 Nos.	60% viscose 40% Polyester woven dyed fabric, GSM-76 +/- 10%.	21564 Sq. Mtrs.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

30	**Case No.:19/2/84-ALC3/2015**	Party Name:MOHAK CARPETS PVT.LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00019/AM16/	RLA File :05/24/040/00532/AM15/	Lic.No/Date:0510393448 03.03.2015	Defer Date: 14.05.2015

Decision : he Committee considered the case as per agenda alongwith other relevant papers

and observed that the matter is under examination of DIPP for their comments. It was decided to defer the case for relisting on 14.05.2015.

	Case No.:22/2/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00022/AM16/	RLA File :05/24/040/00580/AM15/	Lic.No/Date:0510393446 03.03.2015	

31 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/4/2015-16/Hos/86 dated 16.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Ladies Dress made of 61% Rayon 34% Nylon and 5% Spandex Dyed Knitted Fabric, GSM-280 +/- 10% (Style No.373839-379162).	7110 Nos.	61% Rayon 34% Nylon and 5% Spandex Dyed Knitted Fabric, GSM-280 +/- 10%	1.65 Sq. Mtrs./ 462 gms. per piece.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:26/2/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
32	HQ File :01/84/050/00026/AM16/	RLA File :35/24/040/00036/AM15/	Lic.No/Date:3510044697 05.03.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. It was decided to defer the case for relisting on 14.05.2015.

	Case No.:11/2/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00011/AM16/	RLA File :30/24/040/00061/AM15/	Lic.No/Date:3010103411 09.03.2015	

33 **Decision :** The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Acrylic Nylon Blended	25000	Acrylic Fibre 2-4 D	16650 Kgs.

	Dyed Yarn on Cone (under Worsted System) 60% Acrylic content 40% Nylon content – Acrylic Nylon content.	Kgs.	Nylon Tops 2-4 D	10800 Kgs.
			Cationic Dyes 100% Strength	300 Kgs
			Misc. Chemicals (Retarder/Leveling Agent, Softener (Cationic/Bulky/Silicon), Anti-static Agent Textile Auxiliaries.	1235 Kgs.
			Metal Complex Dyes 100% Strength	200 Kgs.
2.	Nylon Acrylic Blended Dyed Yarn on Ball (under Worsted System) 55% Nylon content 45% Acrylic content – Nylon Acrylic content.	10000 Kgs.	Acrylic Fibre 2-4 D	4995 Kgs.
			Nylon Tops 2-4 D	5940 Kgs.
			Cationic Dyes 100% Strength.	90 Kgs.
			Misc. Chemicals (Retarder/Leveling Agent, Softener (Cationic/Bulky/Silicon), Anti-static Agent Textile Auxiliaries.	492 Kgs.
			Metal Complex Dyes 100% Strength.	110 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

34.	Case No.:9/2/84-ALC3/2015	Party Name: BMU INTERNATIONAL	Meet No/Date:46/84-ALC3/2014 19.03.2015	Status: Approved
	HQ File : 01/84/050/00009/AM16	RLA File : 02/24/040/00220/AM15	Lic.No/Date:0210205624 10.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/6/2015-16/Hos/87 dated 17.04.2015, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	100% Natural silk woven fabric made from thrown silk yarn and dupion silk yarn with net content thrown silk 899 Kgs 20/22 or 40/44	3597 Kgs	Thrown silk yarn in (gummed and twisted) 20/22 or 40/44 denier grade 3A and above	1250 Kgs

	Denier grade 3A & above, Dupion silk 2698 Kgs 100/120 & or 200/250 denier grade X,XX,XXX,Super X SX)		Dupion silk yarn (Gummed and untwisted) 100/120 or 200/250 Denier grade X,XX,XXX,Super X SX)	3750 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:23/2/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00023/AM16/	RLA File :05/24/040/00588/AM15/	Lic.No/Date:0510393509 11.03.2015	

Decision : Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC (MSME) vide their UO note No. 37(5)/4/2015-16/Hos/86 dated 16.04.2015, as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Qty. allowed
35	1.	Ladies Top made of 90% Polyester 8% Linen 2% Spandex Dyed Fabric, GSM-220 +/- 10% (Style No.379350-379356).	13600 Nos.	90% Polyester 8% Linen 2% Spandex Dyed Fabric, GSM-220 +/- 10%.	2.10 Sq. Mtrs./463 Gms per piece.
	2.	Ladies Top made of 100% Polyester Dyed Woven Fabric, GSM-120 +/- 10% (Style No.378254-378222) alongwith Indian fabric.	30650 Nos.	100% Polyester Dyed Woven Fabric, GSM-120 +/- 10%	0.45 Sq. Mtrs./ per piece.

The GSM should be match both in import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:21/2/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
36	HQ File :01/84/050/00021/AM16/	RLA File :05/24/040/00603/AM15/	Lic.No/Date:0510393659 19.03.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. It was decided to defer the case for relisting on 14.05.2015.

37	**Case No.:12/2/84-ALC3/2015**	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00012/AM16/	RLA File :10/24/040/00132/AM15/	Lic.No/Date:1010059069 20.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Vinyl Backed Coir Mats or Mattings, Natural or Bleached Stencilled or Plain.	150000 Sq. Mtrs.	Vinyl Backed Coir Mats or Matting, Natural or Bleached in roll form.	154500 Sq. Mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

38	**Case No.:13/2/84-ALC3/2015**	Party Name:ASPINWALL & CO. LTD.	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Approved**
	HQ File :01/84/050/00013/AM16/	RLA File :10/24/040/00133/AM15/	Lic.No/Date:1010059068 20.03.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Tufted Coir Products with Synthetic Chemical Backing – Embeded on Plastisol of PVC Resin 23809.52 Kgs. & Eastman 168 (Plastisizer) – 15365.23 Kg.	15873.010 Sq. Mtrs.	PVC Resin	25000 Kgs. (including 5% wastage)
			East Man 168 (Plastisizer)	16133 Kgs. (including 5% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

39	**Case No.:24/2/84-ALC3/2015**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00024/AM16/	RLA File :35/24/040/00039/AM15/	Lic.No/Date:3510044709 20.03.2015	Defer Date: 14.05.2015

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile

	Commissioner, Noida for their examination and comments. It was decided to defer the case for relisting on 14.05.2015.

40	**Case No.:25/2/84-ALC3/2015**	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84-ALC3/2015 16.04.2015	**Status: Deferred**
	HQ File :01/84/050/00025/AM16/	RLA File :35/24/040/00038/AM15/	Lic.No/Date:3510044708 20.03.2015	Defer Date: 14.05.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME), O/o Regional Textile Commissioner, Noida for their examination and comments. It was decided to defer the case for relisting on 14.05.2015.			

Manual agenda cases

(41)

Case No.18	M/s. Sawhney (India) Pvt. Ltd., New Delhi.
NC 02/16 dt. 16.04.2015	File No. 01/84/171/047/AM-15/DES-V
Request for regularization of Annual Advance Licence No.0510145653 dated 14.12.2004.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter has already been examined by the NC in its meeting held on 30.10.2014 and decided to advise Central Licensing Authority (CLA) to allow the GSM and consumption calculated as per net weight shown in shipping bills in this case. Accordingly, Committee in consultation with technical members present in the meeting decided to maintain status quo in this case and advise the firm to approach RA concerned for further necessary action.

(42)

Case No.19	M/s D. Decor Home Fabrics Pvt Ltd
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/00202/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0310787204 dated 22.07.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has requested for higher wastage without any justification. Therefore it was decided to ask the applicant firm for a test report of the competent authority to justify the shrinkage mentioned by the firm in their request. Therefore the applicant firm was requested to furnish the same. No reply received from the firm till date. Therefore, it was decided to defer the case for re-listing on 14.05.2015.

(43)

Case No.20	M/s Precise Seamless Pvt. Ltd
NC 02/AM-16, dt. 16.04.2015	File No.01/84/050/00356/AM-15/DES-V
Correction in description of import and export items in respect of Annual Advance	

Authorization No. 0510292553 dated 23.12.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The matter was already ratified by the Norms Committee in its meeting held on 05.03.2015. The firm has now requested for amendment in the import and export item description as mentioned in application. Accordingly, Committee after deliberations agreed to the firm and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Seamless Bra with or without pads made out of synthetic yarns (Contain total weight of nylon yarn 3800 Kgs in 95,000 pieces and 200Kgs Polyester yarn in 5,000 pieces)	1,00,000 Nos (95,000 pieces made from Nylon yarn and 5,000 pieces made from polyester blended yarn)	Nylon 6, 66. Nylon/Spandex. Single (S&/orZ twist)Double covered of assorted counts	8257.40 Kgs
			Polyester blended yarn	434.60 Kgs
			Folded Elastic Tape	1,79,000 Meters
			Brushed elastic tape	37,000 Meters
			Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.21	M/s Precise Seamless Pvt. Ltd
NC 02/AM-16, dt. 16.04.2015	File No.01/84/050/00397/AM-15/DES-V
Correction in description and quantity of import and export items in respect of Annual Advance Authorization No. 0510392983 dated 23.12.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The matter was already ratified by the Norms Committee in its meeting held on 05.03.2015. The firm has now requested for amendment in the import and export item description as mentioned in application. Accordingly, Committee after deliberations agreed to the firm and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Seamless Bra with or without pads made out of synthetic yarns (Contain total weight of nylon yarn 83,000 Kgs)	10,00,000 Nos (9,50,000 pieces made from Nylon yarn and 50,000 pieces	Nylon 6, 66. Nylon/Spandex. Single (S&/or Z twist)Double covered of assorted counts	1,03,000 Kgs
			Polyester blended yarn	6254 Kgs
			Folded Elastic Tape 16MM	1790000 Meters
			Brushed elastic tape	3,70,000 Meters

		made from polyester blended yarn)	Metal sliders	Net+1%
			Bra Pads	Net+1%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(45)

Case No.22	M/s Precise Seamless Pvt. Ltd
NC 02/AM-16, dt. 16.04.2015	File No.01/84/050/00355/AM-15/DES-V
Correction in description and quantity of import and export items in respect of Annual Advance Authorization No. 0510392552 dated 23.12.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The matter was already ratified by the Norms Committee in its meeting held on 05.02.2015. The firm has now requested for amendment in the import and export item description as mentioned in application. Accordingly, Committee after deliberations agree to the firm and decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Knitted Seamless Bandeau with or without pad made out of Synthetic yarns weight 9200 Kgs (a) of Polyester blended nylon 6,66 Nylon/spandex, single (S&/or Z twist),double or covered ,of assorted counts=10,000 pieces (b) of Nylon 6,66 Nylon/spandex, single (S&/or Z Twist), Double or covered , of assorted counts=1,90,000 pieces	2,00,000 Nos	Polyester blended nylon 6,66 Nylon/spandex, single (S&/or Z twist),double or covered ,of assorted counts	551.20 Kgs
			Nylon 6,66 Nylon/spandex, single (S&/or Z Twist), Double or covered , of assorted counts	10,472.80 Kgs
			Bra pad	202000 Pairs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(46)

Case No.23	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 02/AM-16, dt. 16.04.2015	File No.01/84/171/00196/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510381003 dated 05.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The committee in consultation with Technical members present in the meeting decided to ratify the authorization issued in this case, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Kaftan made of 100% Viscose	1 piece	100% Viscose Crepe	3.85 Sq.

	Crepe Dyed Fabric, GSM-105 +/-10% (Style No. 9513)		Dyed Fabric, GSM-105 +/-10%	Mtrs./per pc.
2.	Girls Dress made of 100% Cotton Dyed Fabric, GSM-197 +/-10% (Style No. CT8-7125147)	1 piece	100% Cotton Dyed Fabric, GSM-197 +/-10%	0.94 Sq. Mtrs. /per pc.
3.	Babies Dress made of 100% Cotton Dyed Fabric, GSM-197+/-10% (Style No. CT8-7125147)	1 piece	100% Cotton Dyed Fabric, GSM-197+/-10%	0.54 Sq. Mtrs./per pc.
4.	Girls Dress made of 100% Cotton Dyed Fabric, GSM-197 and 0.23 Sq. Mtrs. of 100% Polyester Tafeta Lining, GSM-60 +/-10% (Style No. 7125139)	1 piece	100% Cotton Dyed Fabric, GSM-197	0.23 Sq. Mtrs./per pc.
			100% Polyester Tafeta Lining, GSM-60	1.57 Sq. Mtrs./per pc.
5.	Babies Dress made of 100% Cotton Dyed Fabric, GSM-197 and 0.23 Sq. Mtrs. of 100% Polyester Tafeta Lining, GSM-60 +/-10% (Style No. 7125139)	1 piece	100% Cotton Dyed Fabric, GSM-197	0.23 Sq. Mtrs./per pc.
			100% Polyester Tafeta Lining, GSM-60	0.80 Sq. Mtrs./per pc.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.24	M/s Chinar Forge, Jalandhar
NC 02/AM-16, dt. 16.04.2015	File No.01/84/171/137/AM-14/DES-V
Re-fixation of input output norms/amendment in respect of Advance Authorization No.3010098511 dated 25.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It is noted that the authorization issued in this case was earlier ratified by the NC in its meeting held on 27.02.2014. Nopw the firm has requested to allow 50% of Nylon 6 chips to use in Nylon/polyamide BCF yarn100% Nylon and 50% Nylon /polyamide BCF yarn 100% nylon as the nylon 6 chips becoming costlier that import of Nylon yarn. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item allowed			
			Earlier		Now	
			Inputs	Qty	Inputs	Qty
1.	Synthetic Printed Tufted Carpets/Mats (8, 00,000 Sq. meters) with rubber coating of 900 gms. per sq. meter consisting of Nylon/ Polyamide BCF yarn Nylon:2,67,428.57	8,35,992 Kgs.	Polypropylene Carpet backing	8,32,000 Sq. meter (74,880 Kgs.	Polypropylene Carpet backing	8,32,000 Sq. meter (74,880 Kgs.
			Natural Rubber Latex with 60%	1,54,930 Kgs.	Natural Rubber Latex with	1,54,930 Kgs.

	Kgs., PP Carpet backing: 72,000 Kgs., Natural Rubber Latex with 62% TSC: 90,619.43 Kgs., Synthetic Rubber Latex with 66% TSC: 2,88,962.94 Kgs., Wingstay L:4528.3 Kgs., Acid/Cationic dyes of 100% strength:5348.57 Kgs., Polyacrylic Thickner: 16,000.00 Kgs. & Calcium Carbonate: 1,12,452.83 Kgs.		DRC and 62% TSC		60% DRC and 62% TSC	
			Synthetic Rubber Latex with 66% TSC	4,64,092 Kgs.	Synthetic Rubber Latex with 66% TSC	4,64,092 Kgs.
			Wingstay L	4800 Kgs.	Wingstay L	4800 Kgs.
			Acid/Cationic dyes of 100% strength	5349 Kgs.	Acid/Cationic dyes of 100% strength	5349 Kgs.
			Polyacrylic Thickner	16,000 Kgs.	Polyacrylic Thickner	16,000 Kgs.
			Nylon 6 Chips	**2,94,840 Kgs.**	**Nylon 6 Chips**	**1,47,420 Kgs.**
					Nylon/Polyamide BCF Yarn 100% Nylon	**1,40,400 Kgs.**
			Calcium Carbonate	1,19,200 Kgs.	Calcium Carbonate	1,19,200 Kgs.

The value of dyes and polyacrylic thickener shall be restricted 14% of FOB value within overall CIF value of the licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.25	M/s. Apsara Silks, Bangalore.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/128/AM-13/DES-V
Re-fixation of input output norms/amendment in respect of Advance Authorization No.0710089440 dated 04.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	94% Silk (MRS) 6% Lycra Stretch Satin Fabrics Dyed/Printed, width-140 cm+/-10%, GSM-69+/-10%, 16MM+/-10%	19,608 Sq. meter	94% Silk (MRS) 6% Lycra Stretch Satin Grey Fabrics, width-140 cm+/-10%, GSM-69+/-10%, 16MM+/-10%	20,000 Sq. meter (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.26	M/s. Apsara Silks, Bangalore.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/131/AM-13/DES-V
Re-fixation of input output norms/amendment in respect of Advance Authorization No.0710089438 dated 04.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Silk (MRS) Crepe Fabrics Dyed / Printed, width-140 cm +/-10%, GSM-69 +/-10%, 16MM +/-10%	19,608 Sq. meter	100% Silk (MRS) Crepe Grey Fabrics, width-140 cm +/-10%, GSM-69 +/-10%, 16MM +/-10%	20,000 Sq. meter (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(50)

Case No.27	M/s. Apsara Silks, Bangalore.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/130/AM-13/DES-V
Re-fixation of input output norms/amendment in respect of Advance Authorization No.0710089435 dated 04.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed/Printed Fabrics of 18% Silk (MRS) & 82% Viscose, width-140 cm +/-10%, GSM-250 +/-10%.	2942 Sq. meter	Grey Fabrics of Silk (MRS) 18% & 82% Viscose, width-140 cm +/-10%, GSM-250 +/-10%.	3000.840 Sq. meter (including 2% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

51)

Case No.28	M/s. Orient Fashion Exports (India) P. Ltd., N. Delhi.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/040/AM-15/DES-V
Re-fixation of input output norms/amendment in respect of Advance Authorization No.0510383265 dated 01.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in

consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Infants Dress (Style no. 986475/986121) made of 100% Cotton printed super fine twill woven fabrics GSM 98+-10% with indigenous diaper cover and lining.	6744 Nos.	100% Cotton printed superfine twill wonven fabrics GSM 98+-10%	9307 Sq. Mtrs.
2	Girls Dress (Style no. 986475/986121) made of 100% Cotton printed superfine twill woven fabrics GSM 98+-10% with indigenous panty cover for size 2T and lining.	10112 Nos.	100% Cotton printed superfine twill woven fabrics GSM 98+-10%	14567 Sq. Mtrs.

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

Case No.29	M/s. Orient Fashion Exports (India) P. Ltd., N. Delhi.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/50/041/AM-15/DES-V
Fixation of input output norms/amendment in respect of Advance Authorization No.0510385126 dated 28.04.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). A deficiency letter was issued by the DC (MSME) on 12.11.2014 in this case. The party has already submitted their reply to DC(MSME) on 20.11.2014 through Speed Post dated 26.12.2014. It was decided to defer the case for re-listing on 14.05.2015.

(53)

Case No.30	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 02/AM-16, dt. 16.04.2015	File No.01/84/171/229/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510325624 dated 23.05.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import Item	Import Quantity
1.	Ladies Top made of 100% Polyester Dyed Fabric, GSM-43 +/- 10% (Style		100% Polyester Dyed Fabric, GSM-43 +/- 10%	1.60 Sq. Mtrs./ per pc.

	No.5459).			

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(54)

Case No.31	M/s. Orient Craft Ltd.
NC 02/AM-16, dt. 16.04.2015	File No.01/84/171/190/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510376607 dated 20.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import Item	Import Quantity
1.	Ladies Full Sleeve Blouse (Style No.34412).	74680 Nos.	100% Polyester Woven Fabric	

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(55)

Case No.32	M/s Nahar Textiles Pvt. Ltd.
NC 02//AM-16 dt 16.04.2015	File No.01/84/171/160/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0310628129 dated 26.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The Committee noted that the R.A. have issued a deficiency letter on 26.12.2012 to the firm that GSM is mentioned in the licence, hence proof of the same GSM exported is required to be submitted with a period of 30 days from the date of issue of said letter, otherwise firm's licence can be treated as closed. The licence has already been invalided by R.A, Mumbai. Therefore, the committee was constrained to reject the case.

(56)

Case No.33	M/s Naser Bali (Gloves) Pvt. Ltd.
NC 02/AM-16 dt 16.04.2015	File No.01/84/162/00111/AM-14/DES-V
Fixation of Standard Input Output Norms (SION) for 'Golf Gloves' made of knitted fabric	

Decision: Vide their letter dated 10.09.2013 M/s Naser Bali (Gloves) Pvt. Ltd requested for Fixation of Standard Input Output Norms (SION) in Textile product group for 'Golf Gloves' made of knitted fabric. Vide our letter dated 09.10.2013 the firm was asked to submit four years consumption data of 3-4 different firms of same product (i.e. Golf Gloves made of knitted or crocheted fabrics). The firm vide their letter dated 16.05.2014 stated that no other firm is manufacturing Golf Gloves of knitted or crocheted fabric. The Apparel Export Promotion Council (AEPC) has also recommended for fixation of the SION as requested by the firm. As recommended by Apparel Export Promotion Council (AEPC) vide their letter dated 11.03.2015 other firm has neither approached them for recommendation letter for fixation of SION nor

other firm have applied advance authorization under para 4.7 (for ad-hoc norms) for export product Golf Gloves made of knitted or crocheted fabric. It is stated that the input outputs for Golf Glove made of leather materials are already existence at SION G-18. The Committee in consultation with the members presented in meeting recommended to fix new Standard Input Output Norms (SION) J-376 in Textile product Group as detailed below:

S.No	Export item	Exp. Qty	Import item		Qty Allowed per piece
J376	**Golf Gloves made of Knitted /Crocheted/ Woven /Non-woven fabrics.**	**1 No**	1	Relevant knitted/Crocheted /woven/non-woven fabric or relevant liner/lining material	0.112 Sq. mtrs.
			2	Elastic Tape	Net content + 1% wastage
			3	Binding tape	Net content + 1% wastage
			4	Velcro	Net content + 1% wastage
			5	Logo	Net content + 1% wastage
			6	Snap Fastners	Net content + 1% wastage
			7	Lycra	0.02 Sq.mtr.
			8	Relevant Knitted Ribbed fabric for Cuff	1.01 kg/kg content in the export product

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